

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/6475/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Registrar, Gauhati High Court,
Itanagar Permanent Bench,
Arunachal Pradesh.

Dated Guwahati, 19th July, 2023.

Sub:- **Earned leave.**

Ref:- No. HC (IB)-VIG/01/2023/ Dated 14.07.2023.

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri Gote Mega, District & Sessions Judge, Yupia, Arunachal Pradesh for **earned leave for five days from 17.07.2023 to 21.07.2023** (prefixing 16.07.2023 and suffixing 22.07.2023 & 23.07.2023), has been granted **subject to submission of his Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench**. Further, he is asked to hand over charge to the Chief Judicial Magistrate cum Civil Judge (Sr. Division), Yupia retrospectively.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/6476-6477/A, dated 19.07.2023

Copy to:

1. Shri Gote Mega, District & Sessions Judge, Yupia, Arunachal Pradesh.
- ✓ 2. The Project Manager, Gauhati High Court.

Sd/-

JT.REGISTRAR (VIGILANCE)